

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 19th April, 2023 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 15 of 2023

A Bill further to amend the Tamil Fisheries University Act, 2012.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Fisheries University (Amendment) Act, 2023.

(2) It shall come into force at once.

Amendment of section 11.

2. In section 11 of the Tamil Nadu Fisheries University Act, 2012 (hereinafter referred to as the principal Act),—

Tamil Nadu Act 21 of 2012.

(1) in sub-section (1),—

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(a) for the expression “Chancellor”, the expression “Government” shall be substituted;

(b) in the proviso, for the expressions “the Chancellor” and “he”, the expressions “the Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor” occurring in three places, the expression “Government” shall be substituted;

(3) for the first proviso to sub-section (3), the following proviso shall be substituted, namely:—

“Provided that—

(a) the Vice-Chancellor may, by writing under his hand addressed to the Government and after giving two months’ notice resign his office;

(b) the Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of the Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order or removal.”.

STATEMENT OF OBJECTS AND REASONS

Earlier, in line with certain State University Laws of Gujarat, Telangana and Karnataka States, the Government decided to empower themselves to appoint the Vice-Chancellors of the State Universities and accordingly the Tamil Nadu Universities Laws (Amendment) Bill, 2022 (L.A. Bill No.24 of 2022) for amending twelve State University Laws was passed in the Legislative Assembly of the State on the 25th April, 2022. In line with the aforesaid decision, the Government have also decided to amend the Tamil Nadu Fisheries University Act, 2012 (Tamil Nadu Act 21 of 2012) suitably for the purpose.

2. The Bill seeks to give effect to the above decision.

ANITHA R. RADHAKRISHNAN,
*Minister for Fisheries – Fishermen Welfare
and Animal Husbandry.*

Secretariat,
Chennai-600 009,
19th April 2023.

K. SRINIVASAN,
Secretary.